

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 892/(MAH)/2017

CORAM:


Present: SHRI M.K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2017

NAME OF THE PARTIES: Prime Products
V/s.
Eco Rich Cosmetic India Pvt Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Archana Patil	Adv. for the operational creditor	
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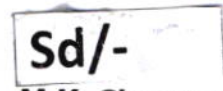
ORDER

T.C.P. No. 892/I&BC/NCLT/MB/MAH/2017

1. The Learned Representative of the Petitioner is present.
2. The Petitioner submitted Form No. 5 in respect of Operational Creditor for the outstanding dues of Rs. 13,88,167/-. On transfer of the Petition from the Hon'ble High Court one of the requirement of the Code is to propose the name of the IRP.
3. The proposed IRP has intimated the Fees Structure by Letter dated 08.11.2017, which appears to be an higher side, as also contested before me.
4. Registry is directed to issue Letter to Chairman IBBI, New Delhi in this case of Prime Products V/s Eco Rich Cosmetic India Pvt. Ltd. and communicate this Order.
5. The Board is required either to instruct the said Professional to charge the reasonable amount or in the alternative suggest/propose another name of IRP so that the Petitioner as well as the Respondent can make reasonable amount of payment towards the Professional Charges.
6. The response is expected within 7 days on receipt of this Letter.
7. Adjourned to **13.12.2017**.

16.11.2017

aah


Sd/-
M.K. Shrawat
Member (Judicial)